

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

To

**All Principal District & Sessions Judges,
J&K State.**

No: 5145-70/19 Dated: 29-05-2019

Sub: OWP No.526/2019 titled Nasreena Bano Vs. State and others.

Sir,

In reference to the subject cited above, I am directed to forward herewith a copy of Judgment passed by Hon'ble Mr. Justice Sanjeev Kumar in the aforementioned Writ Petition for information and with the request to circulate the same amongst all the Judicial Magistrates of the District for strict compliance.

Enclosures: As per letter

Yours faithfully,

(Sanjay Dhar)
Registrar General

No: 5145-70 IGS Dated: 29/05/2019

Copy to the:-

1. Principal Secretary to Hon'ble The Chief Justice, High Court of J&K, Srinagar for information of Her Lordship.
2. Secretary to Hon'ble Mr. Justice Sanjeev Kumar for information of His Lordship.
3. CPC, e-Courts, High Court of J&K, Srinagar for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.

Registrar General

HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU

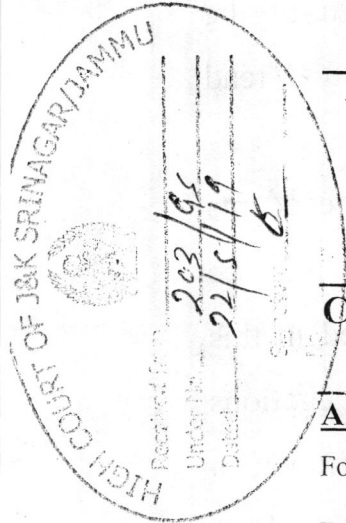
OWP No. 526/2019
IA No. 01/2019

Reserved on 06.04.2019
Date of order: 10.05.2019

Narseena Bano

Vs.

State and others



Coram:

Hon'ble Mr Justice Sanjeev Kumar, Judge

Appearance:

For the petitioner/appellant(s) Mr.K.S.Johal, Sr. Advocate with Mr. Karman Singh Johal, Advocate

For the respondent(s) : Mr.Raman Sharma, Deputy Advocate General

i/	Whether to be reported in Press/Media?	Yes/No
ii/	Whether to be reported in Digest/Journal?	Yes/No

1. Instant petition filed under Section 561-A of the Code of Criminal Procedure is directed against the order dated 06.03.2019 passed by the learned Chief Judicial Magistrate, Jammu in File No. 407/Misc. titled *Nasreena Bano Vs. Rafiq Ahmed Jaral* whereby learned Chief Judicial Magistrate, Jammu after recording the statement of the petitioner in compliance to the directions passed by the Hon'ble Supreme Court of India in SLP (Crl.) No. (S) 864/2019 has taken the cognizance of the complaint and has directed the Inspector General of Police, Jammu to

G.S.
lc
22/5/19

TCA
Asstt Registrar
High Court of J&K
JAMMU.